Shri C. D. Deshmukh: That is not precluded by the present Act. In suitable cases the Reserve Bank does take the initiative in bringing about amalgamation. There is an instance in Bengal where that has been done.

Shri A. C. Guha: Has not the Reserve Bank any other discretionary powers to direct and control the management of a bank before giving that drastic direction to stop taking deposits?

Shri C. D. Deshmukh: I must refer the hon. Member to the Act itself.

MATCH AND PETROL EXCISE POOL FUNDS

*1167. Shri M. L. Dwivedi: Will the Minister of Finance be pleased to state.

(a) the share of the State of Vindhya Pradesh in the Match and Petrol Excise Pool Funds of the years 1950-51 and 1951-52;

(b) the way in which these amounts have been utilised; and

(c) whether in the allocation of this Fund Vindhya Pradesh is still being treated as a former Indian State?

The Minister of State for Finance (Shri Tyagi): (a) As regards the Match Excise Pool Fund, the Honourable Member is, presumably, referring to the arrangement which existed between the Government of India and the former 'Indian States' for pooling and sharing the excise revenue from and snaring the excise revenue arms matches, collected within their respective jurisdictions through their individual excise administrations. That arrangement lapsed with effect from the 1st April 1950, on which date the Match Excise administration throughout India (except Jammu and Kashmir) was taken over by the Government of India as part of the scheme of integra-tion of "federal" revenues. Nothing is, therefore, payable to the State of Vindhya Pradesh as the share of the 'Indian States' from which this State was constituted, of the proceeds of the Match Excise duty in respect of the financial years 1950-51 and 1951-52.

Regarding the Petrol Excise Fund, Regarding the Petrol Excise Fund, the reference is, presumably, to the Central Road Fund, which is financed from Excise and Customs duties on petrol, and from which subventions to States are paid direct. The total amount allocated to the State of Vindhya Pradesh from the Central Road Fund during the years 1950-51 and 1951-52, is as follows:—

Year

1950-51 ... 89,191

... 50,000 (on account)

The final figures for 1951-52 have not yet been worked out.

- Oral Ansiners (b) (i) Does not arise so far as the Match Excise Pool Fund is concerned.
- (ii) Regarding Central Road Fund, an estimate for Rs. 1,21,400 was sanc-tioned in April 1952 for metalling the Teonthar-Panwar-Dabhoura Road.
 - (c) No. Sir.

Shri M. L. Dwivedi: Which are the other Part B and Part C States to which payment is still being made under the Match Excise Fund?

Shri Tyagi: Payment on account of match excise is not being made to any State.

HALI SICCA CURRENCY

*1169. Shri T. B. Vittal Rao: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that Hali Sicca Currency of Hyderabad State would be demonetised from 1st April, 1953; and
- (b) if so, what steps do Government propose to take to withdraw that currency from circulation?

The Minister of Finance (Shri C. D. Deshmukh): (a) The coins of all denominations and one rupee notes of the nominations and one rupee notes of the Hyderabad State will cease to be legal tender with effect from 1st April 1953. The currency notes of denomination other than one rupee issued under the Hyderabad Paper Currency Act can be demonetised when the Act is repealed.

(b) For facilitating the withdrawal of all denominations of Hyderabad Currency notes and coins the Reserve Bank of India have, under arrangements with the State Bank of Hyderabad Currency and the State Bank of Hyderabad Currency State abad, established currency chests at 26 centres in that State in addition to the two chests and small coins depots at the Imperial Bank of India, Hyderabad City and Secunderabad. The State currency is exchanged for Indian City and Secunderabad. The State currency is exchanged for Indian currency in these chests. After demonetisation, facilities will continue to be provided to the public until such time as is considered desirable for extended to the public until such time as is considered desirable for extended to the public until such time as is considered desirable for extended the such as th changing their holdings of the local currency with the Indian Currency at treasuries and sub-treasuries and other specified centres.

Shri Vittal Rao: May I know whether after demonetization the Hyderabad anna will break up into six pieces as at present in Hyderabad or into four as it is here?

The question is. Speaker: whether the same arrangement will continue as far as the Hyderabad anna is concerned or there will be some changes.

Shri C. D. Deshmukh: No, Sir. When it ceases to be legal tender, it will be replaced by the arrangements which are in force in the rest of the country.

Orai Answers

Shri Velayudhan: What is the total loss incurred by the State due to demonetization, and is the Government of Indig paying any compensation?

Shri C. D. Deshmukh: I want notice of the question, if he means profits from the issue of currency and comage.

SAVINGS DEPOSITS

- *1170. Shri Jhulan Sinha: Will the Minister of Finance be pleased to refer to the reply to starred question No. 415 asked on the 3rd June, 1952 and state:
- (a) whether it is a fact that according to Government commitment interest on ten years Treasury Saving Deposits has to be paid half yearly; and
- (b) whether it is a fact that payments of interests on ten years Treasury Savings deposits are not being made although the due dates have long passed?

The Minister of State for Finance (Shri Tyagi): (a) No, Sir. Interest on Ten Year Treasury Saving Deposits is payable annually on the completion of each period of twelve calendar months from the date of deposits.

(b) Instructions regarding payment of interest on these deposits were duly issued by the Reserve Bank of India to all Treasury Officers long before the first interest payment became due. Government have not received any complaint that these instructions have not been observed.

Shri Jhulan Sinha: May I know when the instructions were issued?

Shri Tyagi: The letter which my hon. friend probably refers to was issued by the Reserve Bank on 2nd January.

Mr. Speaker: Of what year?

Shri Tyagi: Every year.

CLAIMS IN RESPECT OF REQUISITIONED BUILDINGS

- *1171. Shrimati Renu Chakravartty: Will the Minister of Defence be pleased to state:
- (a) if the Pre-partition Compensation Claims Committee has decided that claims of Indian citizens in respect of lands and buildings requisitioned by the Military authorities in 1942 and permanently acquired by Government in 1945 are a liability of the Government of Pakistan; and

- (b) if so, the action taken or proposed to be taken for recovery of such claims?
- The Minister of Defence (Shri Gopalaswami): (a) The Committee has reported that for purposes of its work it has proceeded on this basis. Their main reason for doing so appears to be that the properties in question form part of Pakistan; as the benefits arising out of their acquisition go to that Government, the liabilities should be met by that Government.
- (b) Assuming the liability is that of Pakistan the individual claimants concerned must approach that Government for the payment of compensation which may be agreed upon between them for the land or property acquired.

Shrimati Renu Chakravartiy: Is there any machinery of our Government through which we can recover this compensation from the Pakistan Government, or is it to be done entirely by the individuals concerned?

Shri Gopalaswami: It has to be done by the individuals concerned. When we are applied to, we shall use our good offices in getting Pakistan to honour the claims.

Short Notice Question and Answer

DISTRIBUTION OF SULPHUR FOR MANUFACTURE OF MATCHES

- Shri B. S. Murthy: Will the Minister of Commerce and Industry be pleased to state:
- (a) whether any representation was recently received from the South Indian Match Manufacturers' Association regarding the supply of sulphur and wagons;
- (b) if the answer to part (a) above be in the affirmative, the date and nature of the representation made;
 - (c) the action taken;
- (d) the system and agency of distribution of sulphur to the match manufacturers in the South; and
- (e) the facilities provided for match factories for bringing in raw materials and sending out finished goods?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Two representations regarding supply of sulphur were received in the Ministry from the South Indian Swadeshi Match Manufacturers' Association. I believe the Hon. Member is referring to this Association.